

F. No. J-14025/2012-CDMA
Government of India
Ministry of Communication & Information Technology
Department of Telecommunications
(WPC Wing)

Dated, the 30th December, 2015

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To,

The Secretary,
Telecom Regulatory Authority of India,
MTNL Door Sanchar Bhawan,
Jawahar Lal Nehru Marg,
New Delhi-110002

Subject: TRAI Recommendation on charging for liberalisation of administratively allocated spectrum.

Reference: (i) TRAI's recommendations dated 12.05.2012 on 'Auction of Spectrum'.

(ii) TRAI's recommendations dated 09.09.2013 on 'Valuation and Reserve price of Spectrum'.

(iii) Relevant clauses on liberalisation of 800/ 1800 MHz spectrum contained in various Notice Inviting Applications (NIAs) dated 28.09.2012 and onwards.

(iv) National Telecom Policy, 2012

(v) Liberalisation Guidelines, dated 05.11.2015

Sir,

Attention is invited to the enclosed Guidelines, dated 05.11.2015 (copy enclosed) on liberalisation of administratively held spectrum in 800/ 1800 MHz band, issued by DoT, based upon the relevant provisions contained in the documents mentioned under 'Reference' above.

2. The charging principle in the above Guidelines, dated 05.11.2015 is based upon the **latest auction determined price** in a band and service area. If the latest auction determined price is **more than one year old**, then the applicable market price will be arrived at after indexing the last auction determined price at the rate of **SBI PLR**. Further, the Guidelines, vide. Para-16, mentions that "*Guidelines shall not be applicable for liberalisation of a frequency band in a service area where auction determined price is not available for that band.*"

3. The Government approved the Reserve Prices for auction of spectrum in 800 MHz in all 22 service areas. However, due to non-availability of spectrum in this band no spectrum was included in auction of March, 2015 in Rajasthan and Kerala. In case of Karnataka and Tamilnadu service areas no bids were received in spite of being put on auction.

